

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

Miscellaneous Application No. 115/2024

IN

Original Application No. 92/2023

## IN THE MATTER OF:

Neel Mani

..... Applicant

VERSUS

South Delhi Municipal Corporation

..... Respondent

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Through



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New Delhi  
Dated:- 2/7/25

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
Miscellaneous Application No. 115/2024  
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**IN THE MATTER OF:**

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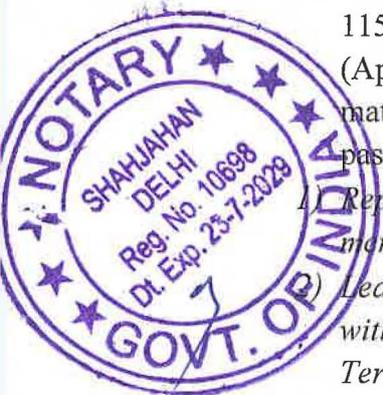
South Delhi Municipal Corporation

..... Respondent

**STATUS REPORT ON BEHALF OF RESPONDENT MUNICIPAL CORPORATION OF DELHI (MCD) PURSUANT TO ORDER DATED 15.01.2025 and 15.04.2025**

I, Sunny Choudhary S/o Shri Omvir Singh age about 31 years working as Executive Engineer (EMS), Central Zone, MCD, having office at Zonal Building, Central Zone, Lajpat Nagar, New Delhi do hereby solemnly affirm as state as follows:

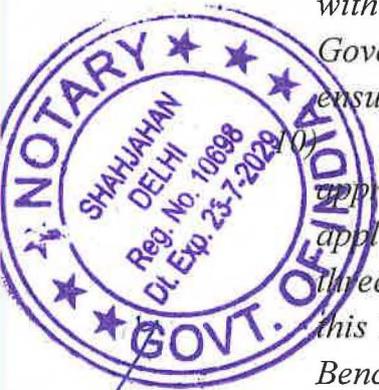
1. That I am presently posted as Executive Engineer (EMS), Central Zone, MCD, Lajpat Nagar, New Delhi and well conversant with the facts of the case based on the official records maintained at DEMS/HQ/MCD and as such am competent to depose thereto.
2. That the instant status report is being filed pursuant to order dated 15.01.2025 and 15.04.2025 of this Hon'ble NGT.
3. That the present matter pertains to the Miscellaneous Application No. 115/2024 in Original Application no. 92/2023 of the matter of Neel Mani (Applicant) V/s South Delhi Municipal Corporation (Respondents). The matter was listed before the Hon'ble NGT on 15.01.2025 and the orders passed in the matter are reproduced as under and annexed as **Annexure-I** :-  
  - 1) Report dated 23.12.2024 has been filed by CPCB. In the report it has been mentioned that SOP dated 23.12.2024 has been prepared by CPCB.
  - 2) Learned Counsel for CPCB seeks four weeks time for further compliance with order of this Tribunal for circulation of the same to all States and Union Territories.
  - 3) Compliance report be filed by CPCB at least three days before the next date of hearing fixed.



- 4) *Vide order dated 04.09.2023 MCD was directed to take appropriate steps to close the remaining Dhalao with specific timelines as per directions of Chief Secretary, Government of NCT of Delhi and directions given by this Tribunal for ensuring compliance with Solid Waste Management Rules, 2016.*
- 5) *Notice be issued to MCD for filing its report regarding compliance with order dated 04.09.2023 passed by this Tribunal.*
- 6) *Report by MCD be also filed at least one week before the next date of hearing fixed.*
- 7) *List on 14.04.2025 for further proceedings/orders.*

4. It is most respectfully submitted that the directions given to MCD vide order dated 04.09.2023 passed by Hon'ble NGT are reproduced herein below: "*The order dated 04.09.2023 is also annexed herewith as Annexure-II.*"

- 7) *MCD shall be bound by the undertaking given in the status report and shall close the dhalao in question at the earliest but latest by 31.12.2024 and maintain good sanitary and hygienic conditions till closing thereof.*
  - 8) *We find that MCD has proposed alternative use of dhalao as mentioned in the Status Report, However, we consider that use of dhalao for MRF, Decentralized composting Pits and attendance of safaikaramcharis will not be appropriate and is likely to perpetuate the very same state of affairs which closing of dhalao is meant to remediate Therefore, it will be appropriate that on closure such dhalao are alternatively used as Milk Booth, EV Infrastructure (IGL), Library, Reading Room, Training Centre for less privileged women and children or Senior Citizen Recreation Centre.*
  - 9) *MCD shall also take appropriate steps to close the remaining dhalao with specific timelines as per directions of the Chief Secretary, Government of NCT of Delhi and directions given by this Tribunal for ensuring compliance with Solid Waste Management Rules, 2016.*
- The CPCB is directed to look into the aspect of issuance of appropriate Standard Operating Procedure (SOP) on the subject applicable to all States/UTs, as already directed by this Tribunal, within three months and file action taken report with the Registrar General of this Tribunal who may, if necessary, direct listing of the matter before the Bench for further directions.
- 11) *The present OA is disposed of with directions as detailed above leaving the parties to bear their own costs.*



- 12) *In case of non-compliance of any of the directions/orders passed by this Tribunal, the Applicant shall be at liberty to move this Tribunal by appropriate proceedings for issuance of further directions in the matter.*
5. It is to mention that in compliance of the directions of Hon'ble NGT dated 04.09.2023, the dhalao next to plot no- 74, Friends Colony West, New Delhi -110065 has already been closed before 31.12.2024 for collection of garbage. It is specifically submitted that the dhalao mentioned in Original Application is lying vacant and no MSW is collected at this point as of now and will be put up to suitable alternative use as and when need arises. The photograph of the closed dhalao is annexed as **Annexure-III**.
6. That with regard to the directions to MCD for taking appropriate steps to close the remaining dalaos with specific time line as per directions of the Chief Secretary, GNCTD and the directions given by the Hon'ble NGT for ensuring compliance with Solid Waste Management Rules-2016 it is respectfully submitted that as per As per Master Plan of Delhi (MPD) 2021, the land for dhalao shall be utilized primarily for segregation of waste and for parking of utility vehicles and local bodies has to ensure that the existing dhalaos be removed in phases. The area required for setting up such segregation unit should be around 0.02 Ha (200 sq.m.). However, Rule 15 (h) & (o) of Solid Waste Management Rules 2016 stipulate that:-

***15 Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.- The local authorities and Panchayats shall –***

- (h) *Setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black;*
- (o) *Set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct*



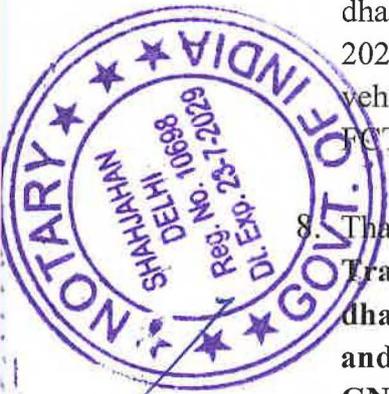
*collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;*

7. That it is most respectfully submitted that MCD is taking initiative of making Delhi a dhalao free city in compliance with the provisions of MPD-2021. The existing dhalaos that are closed or abandoned are being converted into public utility facilities in terms of Resolution-139 dated 23.11.2021 passed by Standing Committee of MCD and are being removed in a phased manner. Initially, there were **1494 Dhalaos** out of which **985 Dhalaos** have been closed and put to following alternate use in public interest including :

- *Converting them into Amul Milk Booths*
- *MRF*
- *EV Infrastructure (IGL)*
- *Library*
- *Reading Room*
- *Training Centre for less privileged women & children*
- *Safaikaramchari Attendance Centre/ SI Office*
- *Senior Citizen Recreation Centre*
- *Decentralized Composting Pits*

The Zone wise list of dhalaos of all Zones maintained by DEMS/HQ/MCD is annexed as **Annexure-IV**. Furthermore, MCD is in the process of converting the dhalaos in to Fixed Compactor Transfer Station (FCTS) in the phased manner, as per the requirement. The area of existing dhalaos is varying from about 20-40 Square meter, whereas as per MPD 2021, the area required for segregation of waste and parking for utility vehicles is 0.02 ha (200 sq.m.) and minimum area required to set up an FCTS (Fixed Compactor Transfer Station) is about **65 sq.m**

8. That, at present there are **309 Operational FCTS (Fixed Compactor Transfer Stations)** for **509 operational dhalaos** out of which **250 (One dhalao per Ward)** are being utilized for storage of street sweeping waste and silt, as prescribed in point no-3 (ii) of the Orders of Chief Secretary, GNCTD dated 06.04.2023 ( Copy annexed as Annexure-V). It is pertinent to mention that the aforesaid 250 dhalaos are being operated for Infrastructure Requirement at Residential Neighborhood Level as stated in MPD 2021, whereby one dhalao per ward is being retained for catering to sweeping waste and channel silt. Zone wise list of **309 operational FCTS's** is annexed herewith as **Annexure-VI**.

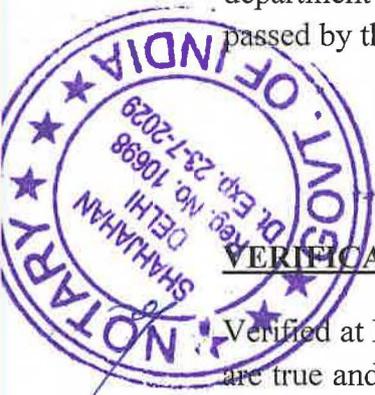


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9. Furthermore, due to scarcity of availability of feasible land and delay in allotment of such land by Land Owning Agencies, the allocation of sites for construction of utility for segregation of waste and parking of utility vehicles is under process. However, the answering respondent has to close 'dhalaos' in phase wise manner while ensuring the availability of other Secondary Storage Systems (i.e. Dhalaos and FCTS) in the vicinity of closed dhalaos. It is pertinent to mention that some of the closed dhalaos have been converted into Fixed Compactor Transfer Station (FCTS) depending upon availability of land which serves as the collection/storage unit equivalent to minimum 4 dhalaos. The private concessionaire has also deployed Mobile Transfer Station (MTS) which provides mechanical means of direct transportation of primary collected waste into secondary transportation vehicle in the absence of secondary storage collection systems, in a particular area or ward or locality. The secondary transportation vehicles (i.e. Refuse Compactor Vehicle/MTS) then transport the solid waste to designated waste processing facilities or dumpsites.

10. That the entire process of removing the dhalaos and making Delhi a 'dhalao-free city' is in process and is being undertaken in terms of MPD-2021, SWM Rules, 2016 and Order dated 04.09.2023 passed by Hon'ble NGT.

That it is respectfully submitted that all out endeavors shall be made by the department for in total compliance by the answering respondent of the directions passed by the Hon'ble NGT.



**VERIFICATION:**

02 JUL 2025

Verified at Delhi on this \_\_\_ day of July'2025, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.

**DEPONENT**  
**SUNNY CHOUDHARY**  
 EE (EMS)/CNZ

*G.P. Kalia*  
 I Identify the Deponent who has signed in my Presence

02 JUL 2025

VERIFIED THAT THE DEPONENT  
 Shri/Smt./M...  
 Identified by Shri...  
 has solemnly affirmed before me at Delhi  
 on...  
 that the contents of the affidavit which  
 have been read & explained to me are  
 true and correct to this & knowledge  
 Notary Public

*S. P. Jaiswal*  
 A

**DEPONENT**  
**SUNNY CHOUDHARY**  
 EE (EMS)/CNZ

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Item No.06

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Miscellaneous Application No.115/2024  
IN  
Original Application No.92/2023

Sh. Neel Maini

Applicant

Versus

South Delhi Municipal Corporation

Respondent

Date of hearing: 15.01.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Abhinay Sharma, Advocate for Applicant.

Respondent: Mr. Raj Kumar, Advocate for CPCB.

**ORDER**

1. Report dated 23.12.2024 has been filed by CPCB. In the report it has been mentioned that SOP dated 23.12.2024 has been prepared by CPCB.
2. Learned Counsel for CPCB seeks four weeks time for further compliance with order of this Tribunal for circulation of the same to all States and Union Territories.
3. Compliance report be filed by CPCB at least three days before the next date of hearing fixed.
4. Vide order dated 04.09.2023 MCD was directed to take appropriate steps to close the remaining Dhalao with specific timelines as per

directions of Chief Secretary, Government of NCT of Delhi and directions given by this Tribunal for ensuring compliance with Solid Waste Management Rules, 2016.

5. Notice be issued to MCD for filing its report regarding compliance with order dated 04.09.2023 passed by this Tribunal.

6. Report by MCD be also filed at least one week before the next date of hearing fixed.

7. List on 14.04.2025 for further proceedings/orders.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 15th, 2025  
M.A. No. 115 /2024  
M

Item No.04

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Miscellaneous Application No.115/2024  
IN  
Original Application No.92/2023

Neel Mani

Versus

Applicant

Municipal Corporation of Delhi &amp; Anr.

Respondents

Date of hearing: 15.04.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Pooran, Advocate for Applicant (through VC).

Respondent: Mr. Raj Kumar, Advocate for CPCB.

**ORDER**

1. Learned Counsel for the CPCB seeks one week's time for filing of copy of SOP prepared by the CPCB.
2. None has appeared for the applicant and respondents no.1 and 2 today.
3. List on 04.07.2025 for further hearing.
4. The applicant and respondents no.1 and 2 be also informed about the date of hearing fixed and be asked to join the proceedings on that date.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 15<sup>th</sup>,2025  
Miscellaneous Application No.115/2024  
M

Annexure II

Item No.01

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 92/2023

Neel Mani

...Applicant

Vs

Municipal Corporation of Delhi &amp; Anr.

...Respondents

Date of hearing: 04.09.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**Applicant: Mr. Abhinay Sharma AOR, with Ms. Parul Khurana  
Advocate.Respondents: Ms. Tanisha Samanta Adv. for Mr. Balendu Shekhar  
Standing Counsel for DPCC.  
Mr. Virendra Singh Adv. for Ms. Puja Kalra, Standing  
Counsel for MCD.**Application under Section 18(1) read with Sections 14 and 15 of the  
National Green Tribunal Act, 2010.****ORDER**

1. The applicant has filed the present application under section 18 (1) read-with Sections 14 and 15 of the National Green Tribunal Act, 2010 seeking relocation of the dhalao/garbage dumps situated in front of entry gate of the residence of the Applicant.

2. The applicant has submitted that the father of the Applicant constructed family residence at plot bearing No. 74, West Friends Colony, New Delhi in the year 1954. Next to the house is a service lane, a nallah and then the Friends Colony Club. In earlier times there was another service lane at the other end of the club. At the end of that service lane

there used to be a place to dump garden waste. The club closed the end of that service lane and made it the entrance to the said Friends Colony club and simultaneously closed access to the dump, which was in the month of April, 2000, moved/shifted to the other side next to plot bearing No. 74, West Friends Colony, New Delhi without intimation to/permission from the applicant. The said dhalao has now been officially made a garbage dump for whole of the Friends Colony (West) causing health hazards not only to the Applicant herein but also the other residents of the Colony thereby violating fundamental rights of the Applicant as guaranteed under Article 14, 19 and 21 of the Constitution of India, which include and are not limited to right to have a clean and healthy environment. The Applicant on several occasions contacted the respondents and raised the requests to relocate the dhalao/garbage dump but the respondents never paid any attention to any of such request. The Applicant filed Writ Petition Civil no. 8854 of 2006 before Hon'ble High Court of Delhi in the year 2006 and Hon'ble High Court of Delhi vide its order dated 03.02.2010 directed the Respondents to maintain the hygienic condition of dhalao and granted liberty to the Applicant to approach Hon'ble High Court of Delhi if aggrieved by the noncompliance of the order dated 03.02.2010 by the Respondents. The Applicant again filed Writ Petition Civil no. 1258 of 2020 before Hon'ble High Court of Delhi. Hon'ble High Court of Delhi vide order dated 05.02.2020 directed the Respondents to maintain the hygienic condition. However, the Respondents, in violation of the order dated 03.02.2010 and 05.02.2020, are still not maintaining the hygienic condition of the dhalao. Subsequently, the Applicant withdrew the above said Writ Petition for filing the present Application before this Tribunal.

3. Vide order dated 21.02.2023, this Tribunal ordered issuance of notices to the respondents and also constituted a Joint Committee comprising of the Commissioner, Municipal Corporation of Delhi (MCD), the Delhi Pollution Control Committee (DPCC) and the District Magistrate (South East), Delhi and directed the same to look into the grievances of the applicant, verify the factual position and suggest appropriate remedial action and file its report within two months.

4. In compliance thereof, report of the Joint Committee was filed vide email dated 25.04.2023 the relevant part of the report reads as under:

"xxxx

xxxx

xxxx

*2. That a joint inspection of the site was carried out on 21.03.2023 by the representative of DPCC, MCD and DM (South-east). During the inspection it was observed that:*

- The Dhalao as mentioned in the present matter is located in the friends Colony (West), which is adjacent to Plot no. 74, belongs to MCD.*
- MCD officials informed that MCD is cleaning the Dhalao on regular basis. The collected garbage is then transferred to FCTS (Fix Compactor Transfer Station) located at Abdul Hamid Park, NFC Market for proper disposal.*
- During the time of Inspection joint committee observed that proper hygiene was being maintained at this dhalao. (Geo tagged photos were taken).*
- Official of District Magistrate (South - Bast) informed that ownership and cultivator of the land in which this Dhalao is located is in the name of Friends Colony and Friends Co-operative.*

*Copy of the joint inspection report alongwith photographs taken during the inspection on 21.03.2023 are enclosed herewith as ANNEXURE - 1(Colly).*

*3. That the Chief Secretary, Delhi passed an order dated 06.04.2023 in compliance with this Hon'ble Tribunal order dated 16.02.2023 passed in OA No. 606 of 2018 entitled as "Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues". This order was passed after collecting information from all the stake holder Departments, the present status and action plan in this regard for the purpose of monitoring important parameters for effective Solid Waste Management, the Department wise action plans for solid waste management in Delhi, is enclosed herewith as Annexures -2. On the issue of closure of Dhalao:*

(a) In the jurisdictional areas of NDMC and DCB there are no dhalaos existing.

(b) In the MCD areas corporation shall ensure closure of existing 638 dhalaos by 31st December 2024 and some Dhalaos are planned to be retained for disposal of silt and street sweeping waste.

4. In view of the order dated 06.04.2023, passed by the Ld. Chief Secretary, Delhi, as issue is being monitored at the highest level of the Government, further orders may be kept in abeyance. The present Status report may kindly be taken on record."

5. Vide order dated 07.04.2021, this Tribunal, while referring to order passed in **O.A. no. 267/2020 in Anubhav Vs. North Delhi Municipal Corporation**, directed MCD and DPCC to file status report.

6. In compliance thereof, Status Reports have been filed by MCD and DPCC vide emails dated 01.09.2023 and 31.08.2023 respectively. In the reports filed by MCD and DPCC undertaking has been given that the dhalao shall be closed by 31<sup>st</sup> December 2024. The relevant part of the report filed by DPCC is reproduced as under:

"xxxx

xxxx

xxxx

4. That in compliance to the order of Hon'ble National Green Tribunal dated 07.04.2021 in O.A. No. 267/2020 "Anubhav Vs. North Delhi Municipal Corporation" a meeting was taken by the Secretary, Urban Development, Govt. of NCT of Delhi on 08.07.2021 and minutes of the said meeting were sent to Local Bodies, CPCB and Urban Development Department, Govt. of NCT of Delhi vide letter dated 26.08.2021 for urgent necessary action and sending the information / updated status to DPCC within 7 days as mentioned in the said minutes.

Following decisions were taken in the said meeting of Secretary, Urban Development, Govt. of NCT of Delhi, held on 08.07.2021:-

(i) All the local bodies in NCT of Delhi shall take all necessary measures in order to ensure timely removal of Solid waste from all dhalaos/collection points and in case of failure, shall take necessary action against the concerned person.

(ii) All the local bodies shall provide information and updated status in respect of total number of dhalaos/collection points along with timelines and compliance in respect of Rule 15 of the Solid Waste Management Rules, 2016, in the enclosed Annexures-I and Annexures -II. The said information shall be sent to the DPCC through email within 7 days positively and hard copy signed by the concerned senior officer of the department.

(iii) Central Pollution Control Board if necessary shall prepare a Standard Operating Procedure (SOP) and send the same to DPCC through email copy of the minutes of the meeting taken by the Secretary, Urban Development, Govt. of NCT of Delhi on 08.07.2021 issued vide letter dated 26.08.2021 is enclosed as Annexure-I.

5. That Reminders were sent through email on 29.09.2021, 25.11.2021 and 11.01.2023 to Local Bodies & CPCB since information / updated status was not received with respect to the minutes of the meeting taken by the Secretary, Urban Development, Govt. of NCT of Delhi on 08.07.2021. Delhi Cantonment Board submitted its reply vide letter dated 06.09.2021 along with status in Annexure-I & II informing that in their area there were 10 No. of Dhalaos and all the 10 Dhalaos were compliant with Rule 15 of the Solid Waste Management Rules, 2016.

6. That Solid Waste Monitoring Committee (SWMIC) headed by Hon'ble Lt. Governor, Delhi has been constituted by the Hon'ble. National Green Tribunal vide order dated 16.02.2023 in OA. No. 606/2018 in the matter of "Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental Issues". Chief Secretary, GNCTD is Convener and Secretaries /HODs of various Ministries / Departments of Govt. of India / Delhi are members of the said Committee.

An Action Plan for Solid Waste Management in Delhi has been prepared and an order dated 06.04.2023 has also been issued by Chief Secretary, Delhi. Copy of the said Action Plan and Order dated 06.04.2023 were sent to concerned Departments for necessary action including providing required information as mentioned in the said order & Action Plan. Copy of the order dated 06.04.2023 issued by Chief Secretary, ONCTD has already been submitted to Hon'ble National Green Tribunal in OA. No. 92 of 2023 along with status report filed by DPCC on 25.04.2023.

First meeting of the Solid Waste Monitoring Committee was held on 25.04.2023 and copy of the minutes of the meeting are enclosed as Annexure- 2.

7. That pursuant to the order of Hon'ble Green Tribunal dated 14.07.2023 in O.A. No. 92/2023, a letter was issued to MCD on 11.08.2023 referring the above mentioned orders of Hon'ble Green Tribunal, Minutes of the meeting taken by Secretary, Urban Development, GNCTD on 08.07.2021, order dated 06.04.2023 of Chief Secretary, GNCTD and Action Plan of Solid Waste Management in Delhi prepared by Solid Waste Monitoring Committee (SWMC) constituted by Hon'ble National Green Tribunal vide order dated 16.02.2023 in OA No. 606 /2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016. and other Environmental Issues, seeking present status regarding closure of Dhalaos in Delhi w.r.t. order dated 06.04.2023 of Chief Secretary, GNCTD and Action Plan of Solid Waste Management in Delhi etc.

Copy of the letter dated 11,08.2023 issued by DPCC to MCD is enclosed as Annexure - 3.

In response to the above mentioned letter of DPCC Dated. 11.08.2023, MCD vide letter dated 28.08.2023 has provided information including information related to Dhalaos and the same is enclosed as Annexure - 4.

As per the said letter dated 28.08.2023 of MCD, there are total 572 No. of Dhalaos and the Dhalaos are compliant with Rule 15 of the Solid Waste Management Rules, 2016.

In the said reply MCD has also informed that initially, there were 1491 No. of Dhalaos out of which 919 No. of Dhalaos have already been closed and 572 No. of Dhalaos are functional. Further, out of 919 No. of closed Dhalaos, 514 No. of Dhalaos have been converted into alternative use, 173 No. of Dhalaos are proposed for alternative use, 109 No. of Dhalaos have been demolished which were situated on Right of Way (ROW) and 123 No. of Dhalaos are closed but not in use. Additionally, one Dhalao per ward will be retained for catering to sweeping waste and channel silt and the remaining Dhalaos will be closed by December, 2024.

Following are the Alternative use of Dhallaos as informed by MCD in the said letter:

- Amul Milk Booth
- MRF
- EV Infrastructure (IGL)
- Library
- Reading Room
- Training Centre for less privileged women and children
- Safaikaramchari Attendance Centre
- Senior Citizen Recreation Centre
- Decentralized Composting Pits

8. That as mentioned in the order dated. 06.04.2023 of Chief Secretary, GNCTD, there is No Dhalaos in the areas under the jurisdiction of New Delhi Municipal Council (NDMC) and Delhi Cantonment Board(DCB).

9. That a letter dated 11.08.2023 was issued by DPCC to CPCB with request to send the Action Taken Report (regarding Standard Operating Procedure (SOP) for Dhalaos / Storage Facility of Solid Waste) writ above mentioned orders and Minutes of the meeting taken by Secretary, Urban Development, Govt, of NCT of Delhi on 08.07.2021. Reply of CPCB with respect to the said letter of DPCC is awaited.

Copy of the letter dated 11.08.2023 issued by DPCC to CPCB is enclosed as Annexure - 5.

10. That inspection of the two Dhalaos mentioned in the said orders of Hon'ble Green Tribunal dated 07.04.2021 and 14.07.2023 were carried out jointly by DPCC and MCD officials on 21.08.2023 and brief of observations and information gathered during the inspections are as follows:

**(1) Dhalao located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi-05**

(i) The Dhalao is located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi and having area of about 120 sq. meters. Dhalao is surrounded by residential areas and open (Not Covered from the top). Walls of Dhalao found in broken/damaged condition.

(ii) Dhalao is being operated & maintained by M/s Metro Waste Handling Private Limited on behalf of Municipal Corporation of Delhi.

(iii) Unhygienic condition and smell due to storage of Municipal Solid Waste / Garbage observed during the inspection.

(iv) As informed, the Dhalao receives about 25 Tons per day (TPD) of Municipal Solid Waste from Bapa Nagar, Military. Road, Tank Road,

Anand Parbat and Teacher Colony. Mixed Municipal Solid Waste found stored at the Dhalao. The collected Municipal Solid Waste from the Dhalao is sent to Bhalswa Dumpsite without any processing

(v) Municipal Solid Waste from the Dhalao is lifted in three shifts through one truck in each shift.

(vi) Representatives of MCD informed that Dhalao will be closed within a month. and Municipal Solid Waste will be sent to FCTS (Fixed Compactor Transfer, Station) located near Anand Parbat, Adjacent to Military Road.

Copy of the Report of the Joint Inspection by Team of DPCC and MCD of the Dhalao located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi-05 on 21.08.2023 is enclosed as Annexure - 6.

**(2) Dhalao located next to Plot No. 74, West Friends Colony, Delhi- 110065.**

(i) The Dhalao is located next to Plot. No. 74, West Friends Colony, Delhi 110065 and having total area of about 80 sq, meters out of which about 20 Sq. meter is covered. Dhalao is having a metal Gate at the front side.

(ii) Dhalao is being operated & maintained by M/s DDSIL (Dakshini Delhi Swatch Initiative Limited) on behalf of Municipal Corporation of Delhi.

(iii) Smell / Unhygienic condition not observed at the Dhalao. Three Metal Containers [Two for Wet Waste (Biodegradable Organic Waste) & One for Recyclable / Non Biodegradable Waste] found at the site of Dhalao.

(iv) No Municipal Solid Waste found during the inspection. It was informed by the representatives of MCD that Door to Door collection of MSW is being done by MCD and this Dhalao receives about 3 Tons per day of Municipal Solid Waste (mainly Green/Horticulture waste) from Friends Colony West (about 150-200 houses). Some Municipal Solid Waste is also dumped by the local people at the Dhalao. Municipal Solid Waste received at the Dhalao is segregated into Dry and Wet Waste. Wet waste is sent to Departmental Compost Pits and Dry Waste is sent to Waste to Energy Plant at Okhla.

(v) Municipal Solid Waste from Dhalao is lifted through MTS (Mobile Transfer Station) Trucks by 12:30PM every day.

(vi) Representatives of MCD informed that. the Dhalao shall be closed by December, 2024

Copy of the Report of the Joint Inspection. by Team of DPCC and MCD of the Dhalao located next to Plot No. 74, West Friends Colony. Delhi- 110065 on 21.08.2023 is enclosed as Annexure - 7.

11. That after the joint inspection of above mentioned two Dhalaos on 21.08.2023, a letter has been issued by DPCC on 30.08.2023 with directions to MOD to ensure:

(a) cleanliness & hygienic conditions at the abovementioned Dhalaos

(b) that there is no smell from the operation of Dhalaos till their closure

(c) take urgent necessary action for closure of both the abovementioned Dhalaos at the earliest

(d) that segregated Municipal Solid Waste is received and processed at the Municipal Solid Waste Processing Facilities in Delhi as per the provisions of the Solid Waste Management Rules, 2016.

Copy of the letter dated 30.08.2023 issued by DPCC to MCD is enclosed as Annexure - 8.

*12. That it is essential that MCD should eliminate open Dhalaos within a timeframe at the earliest and also clears Municipal Solid Waste periodically and timely. There has to be regular and effective door to door collection from households and its enforcement on the part of MCD.*

*That the status report may kindly be taken on record."*

7. MCD shall be bound by the undertaking given in the status report and shall close the dhalao in question at the earliest but latest by 31.12.2024 and maintain good sanitary and hygienic conditions till closing thereof.

8. We find that MCD has proposed alternative use of dhalao as mentioned in the Status Report, However, we consider that use of dhalao for MRF, Decentralized composting Pits and attendance of safai-karamcharis will not be appropriate and is likely to perpetuate the very same state of affairs which closing of dhalao is meant to remediate. Therefore, it will be appropriate that on closure such dhalao are alternatively used as Milk Booth, EV Infrastructure (IGL), Library, Reading Room, Training Centre for less privileged women and children or Senior Citizen Recreation Centre.

9. MCD shall also take appropriate steps to close the remaining dhalao with specific timelines as per directions of the Chief Secretary, Government of NCT of Delhi and directions given by this Tribunal for ensuring compliance with Solid Waste Management Rules, 2016.

10. The CPCB is directed to look into the aspect of issuance of appropriate Standard Operating Procedure (SOP) on the subject applicable to all States/UTs, as already directed by this Tribunal, within three months and file action taken report with the Registrar General of this Tribunal who may, if necessary, direct listing of the matter before the Bench for further directions.

11. The present OA is disposed of with directions as detailed above leaving the parties to bear their own costs.

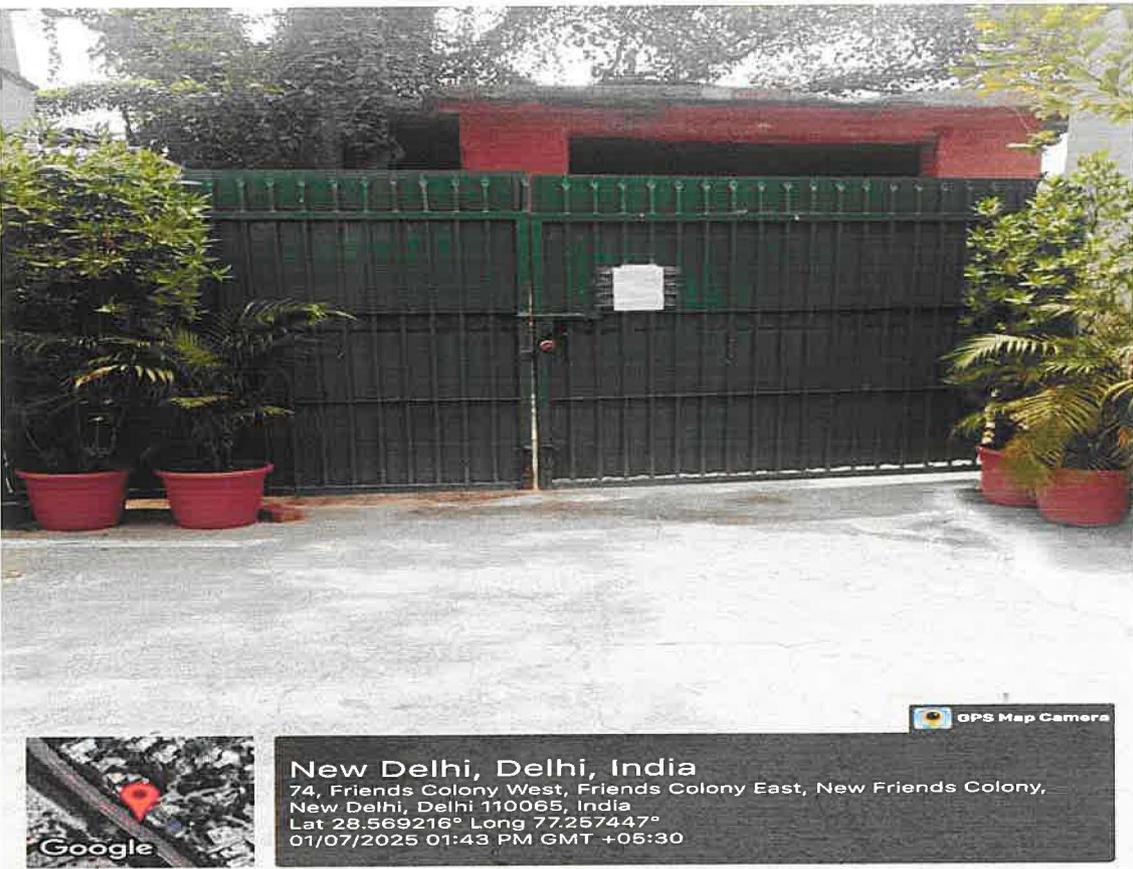
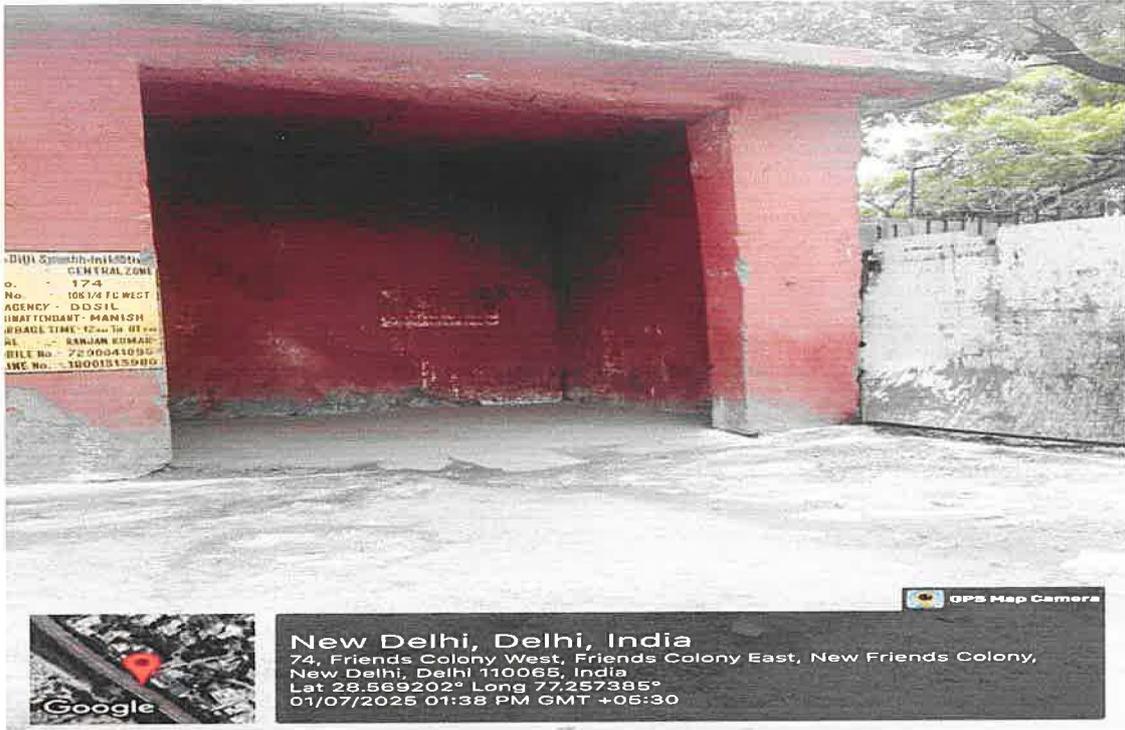
12. In case of non-compliance of any of the directions/orders passed by this Tribunal, the Applicant shall be at liberty to move this Tribunal by appropriate proceedings for issuance of further directions in the matter. .

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 4<sup>th</sup>, 2023  
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Photograph of the closed dhalao near Plot no- 74,  
Friends Colony West, New Delhi



MUNICIPAL CORPORATION OF DELHI														
Subject :- Details of Dhalao in MCD														
S.No	Particulars	Central	South	West	Najafgarh	Shah South	Shah North	Civil Lines	City SP	Rohini	Keshavpuran	Narela	Karol Bagh	Total
1	Total no. of Dhalaos	197	222	82	77	151	145	70	71	205	110	82	82	1494
2	Total no. of Operational Dhalaos	124	109	30	39	14	32	18	17	32	14	51	29	509
3	Total no. of Dhalaos closed	73	113	52	38	137	113	52	54	173	96	31	53	985
4	Details of Dhalaos closed and put for an alternative use													
i	Amul Booth	6	28	13	4	9	9	0	3	15	0	0	0	87
ii	Attendance Shelter/SI Office/Store	10	0	2	23	5	10	7	0	18	24	0	4	103
iii	FCTS	0	25	6	1	25	21	4	11	19	7	6	8	133
iv	MRF	18	4	1	0	5	34	0	2	0	0	7	0	71
v	EV Charging Point	2	12	3	0	3	0	0	0	0	0	0	0	20
vi	NGO/RWA	0	4	0	0	0	0	0	0	0	11	0	1	16
vii	RP Cell	0	0	0	0	0	0	0	0	0	0	0	0	0
viii	Library	0	0	1	1	1	0	0	9	7	0	0	0	19
ix	Senior Citizen Recreation Centre	0	0	0	0	0	0	1	0	11	0	0	1	13
x	Merged in Parks	0	0	0	0	0	0	0	0	2	0	0	0	2
xi	Telephone Tower	0	0	0	0	0	0	0	0	1	0	0	0	1
xii	Outsourced CSR	0	0	0	0	0	0	0	0	10	0	0	0	10
xiii	Neki ki Deewar	0	0	3	0	1	2	0	0	0	0	0	1	7
xiv	Damaged/Closed/Demolished	0	0	0	3	86	0	16	0	0	0	10	0	115
xv	Composting Pit/Other/handed over / Doublig	1	13	0	6	1	2	3	1	0	9	0	0	36
xvi	Others					1								1
	<b>Total</b>	<b>37</b>	<b>86</b>	<b>29</b>	<b>38</b>	<b>137</b>	<b>78</b>	<b>31</b>	<b>26</b>	<b>83</b>	<b>51</b>	<b>23</b>	<b>15</b>	<b>634</b>
5	Details of proposed alternative use for remaining closed Dhalaos with timeline													
i	Amul Booth	0	0	3	0	6	0	0	0	0	8	0	0	17
ii	Attendance Shelter/SI Office/Store	0	0	2	38	46	0	0	14	12	7	0	20	139
iii	FCTS	0	0	0	0	2	0	0	0	0	0	0	0	2
iv	MRF	0	0	0	1	1	0	0	5	0	0	5	3	15
v	EV Charging Point	0	0	0	0	0	0	0	0	0	0	0	0	0
vi	NGO/RWA	0	0	0	0	0	0	0	0	0	0	0	0	0
vii	RP Cell/other	0	22	0	0	0	0	9	1	0	0	1	0	33
viii	Others					31	0	0	0	0	0	0	1	32
	<b>Total</b>	<b>0</b>	<b>22</b>	<b>5</b>	<b>39</b>	<b>86</b>	<b>0</b>	<b>9</b>	<b>20</b>	<b>12</b>	<b>15</b>	<b>6</b>	<b>44</b>	<b>258</b>
6	No. of dhalaos demolished/removed	9	5	3	0	0	0	12	6	47	30	0	1	113
(i)	dhalaos closed but not in use	25	0	15	0	0	35	0	2	31	0	3	13	124

Government of NCT of Delhi  
**OFFICE OF THE CHIEF SECRETARY**  
 Delhi Secretariat, I.P. Estate, New Delhi

F.No.: DPCC/WMC-II/O.A. No. 606 of 2018/ 2023/ 1931-1962 Dated: 06/04/23

**ORDER**

Whereas, in pursuance to the directions of Hon'ble National Green Tribunal (NGT) vide order dated 16.02.2023 in OA No. 606/ 2018 regarding Compliance of Municipal Solid Waste Management (SWM) Rules, 2016 and other Environmental Issues, a Solid Waste Monitoring Committee (SWMC) headed by the Hon'ble Lt. Governor, Delhi has been constituted.

**1 Judicial Pronouncement - Brief Background**

Whereas, Municipal Solid Waste (Management and Handling) Rules, 2000 were notified by the Ministry of Environment Forests and Climate Change (MoEFCC), Government of India (GoI) and later on replaced by SWM Rules, 2016 (notified on 08.04.2016) for proper management of Municipal Solid Waste (MSW) but implementation remains a problem despite clear mention of duties of various stakeholders and authorities in the said SWM Rules, 2016.

And whereas, duties and responsibilities of local authorities of census towns and urban agglomerations are mentioned at Rule 15 and time frame for implementation and creation of necessary infrastructure is given at Rule 22 of SWM Rules, 2016.

And whereas, the issue of MSW Management has been dealt with by the Hon'ble Supreme Court in several proceedings, including cases of Municipal Council, Ratlam vs. Vardhich and [(1980) 4 SCC 162] and B.L. Wadhwa vs Union of India and Ors [(1996) 2 SCC 594]. It has been categorically laid down that clean environment is fundamental right of citizens under Article 21 and it is for the local bodies as well as the State to ensure that public health is preserved by taking all possible steps. For doing so, financial inability cannot be pleaded. The Hon'ble Supreme Court gave directions for proper management of MSW, *inter-alia*, vide orders dated 24.08.2000, 04.10.2004, 15.05.2007 and 19.07.2010.

**1.1 Hon'ble Supreme Court also dealt with the Writ Petition No. 888/1996 "Almitra H. Patel vs. Union of India & Ors."**

And whereas the Hon'ble Supreme Court also dealt with the Writ Petition No. 888 / 1996 "Almitra H. Patel vs. Union of India & Ors." regarding Solid Waste Management for about 18 years and finally vide order dated 02.09.2014, the matter was transferred to the Hon'ble NGT with the following observations:

*"...handling of solid municipal waste is a perennial challenge and would require constant efforts and monitoring with a view to making the municipal authorities concerned accountable, taking note of dereliction, if any, issuing suitable directions consistent with the said Rules and direction incidental to the purpose underlying the Rules such as upgradation of technology wherever possible..."*

And whereas after the notification dated 08.04.2016 of SWM Rules, 2016, the Hon'ble NGT vide order dated 22.12.2016 disposed of the aforementioned case (OA No. 199 of 2014 titled

*llh*

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"*Amitra H. Patel vs. Union of India & Ors.*") with clear comprehensive directions including the following:

- (i) Every State and Union Territory shall enforce and implement the Solid Waste Management Rules, 2016 in all respects and without any further delay.
- (ii) The directions contained in this judgment shall apply to the entire country. All the State Governments and Union Territories shall be obliged to implement and enforce these directions without any alteration or reservation.
- (iii) All the State Governments and Union Territories shall prepare an action plan in terms of the Rules of 2016 and the directions in this judgment, within four weeks from the date of pronouncement of the judgment. The action plan would relate to the management and disposal of waste in the entire State. The steps are required to be taken in a time bound manner. Establishment and operationalization of the plants for processing and disposal of the waste and selection and specifications of landfill sites which have to be constructed, be prepared and maintained strictly in accordance with the Rules of 2016.
- (iv) The period of six months specified under Rule 6(b), 18, 23 of the Rules of 2016 has already lapsed. All the stakeholders including the Central Government and respective State Governments/UTs have failed to take action in terms thereof within the stipulated period. By way of last opportunity, we direct that the period of six months shall be reckoned w.e.f. 1st January, 2017. There shall be no extension given to any stakeholders for compliance with these provisions any further.  

The period of one year specified under Rule 11(f) 12(a), 15(e), 22(1) and 22(2) has lapsed. The concerned stakeholders have obviously not taken effective steps in discharging their statutory obligations under these provisions. Therefore, we direct that the said period of one year shall commence with effect from 1st July, 2017. For this also, no extension shall be provided. Any State or Union Territory which now fails to comply with the statutory obligations as afore indicated shall be liable to be proceeded against in accordance with Section 15 of the Environment (Protection) Act, 1986. Besides that, it would also be liable to pay environmental compensation, as may be imposed by this Tribunal. In addition to this, the senior most officer in-charge in the State Government/Urban Local Body shall be liable to be personally proceeded against for violation of the Rules and orders passed by this Tribunal.
- (v) In Waste to Energy plant by direct incineration, absolute segregation shall be mandatory and be part of the terms and conditions of the contract.
- (vi) The tipping fee, wherever payable to the concessionaire/operator of the facility, will not only be relatable to the quantum of waste supplied to the concessionaire/operator but also to the efficient and regular functioning of the plant. Wherever, tipping fee is related to load of the waste, proper computerised weighing machines should be connected to the online system of the concerned departments and local authorities mandatorily.
- (vii) Wherever, the waste is to be collected by the concessionaire/operator of the facility, there it shall be obligatory for him to segregate inert and C&D waste at source/collection point and then transport it in accordance with the Rules of 2016 to the identified sites.

(viii) We expect all the concerned authorities to take note of the fact that the Rules of 2016 recognize only a landfill site and not dumping site and to take appropriate actions in that behalf.

**1.2 OA No. 606 / 2018 before Hon'ble NGT**

And whereas, the Hon'ble NGT has been monitoring the compliance of SWM Rules, 2016 and other important environmental issues in OA No. 606 / 2018 and passed orders from time to time, including orders dated 16.01.2019, 11.03.2019 and 30.11.2021. In this matter the Chief Secretaries of all the States are being called for giving status of compliance in their respective states. This matter in respect of Delhi was heard by the Hon'ble NGT on 16.02.2023 in the presence of the Chief Secretary, Government of National Capital Territory of Delhi (GNCTD).

And whereas, *vide* order dated 16.01.2019, Hon'ble NGT in the instant case directed the Chief Secretaries to file Status / compliance of SWM Rules 2016, other Rules and some of the orders passed for control of water and air pollution.

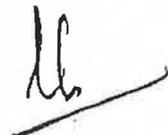
And whereas, in compliance of this order dated 16.01.2019, an affidavit was filed by Chief Secretary, Delhi before Hon'ble NGT on 08.03.2019 giving status of compliance of SWM Rules, 2016; Construction and Demolition Waste Management Rules, 2016; Plastic Waste Management Rules, 2016; and Bio-Medical Waste Management Rules, 2016.

And whereas, in compliance to the orders dated 16.01.2019 of the Hon'ble NGT in OA No. 606 / 2018, a State Level Committee (SLC) headed by Chief Secretary was constituted *vide* office order dated 15.02.2020 for a period of six months. Later on, term of the SLC was extended from time to time *vide* various office orders and last order regarding extension of term of SLC by one year has been issued on 15.02.2023.

And whereas, Special Task Forces (STFs) for each District were constituted by Environment Department, GNCTD *vide* office order dated 07.03.2019 & 16.04.2019. Subsequently modified office order dated 20.03.2020 was issued constituting revised STFs for each district headed by concerned ADM for creating awareness regarding SWM, river pollution etc, by involving educational, religious and social organizations including local eco-clubs.

And whereas, as per Hon'ble NGT's order dated 11.03.2019, three Model wards / zones / circles in the areas of each Municipal Corporation (North DMC, SDMC, EDMC, DCB & NDMC) were to be made fully compliant within next six months (i.e., by 10.09.2019) and remaining wards / zones / circles were to be made fully compliant in respect of environmental norms within one year of said order (i.e., by 10.03.2020).

And whereas, North DMC, SDMC, EDMC & DCB notified three wards in their areas as model wards. Whole NDMC area (having 14 Circles) has been declared / decided to be developed as model area in respect of compliance with SWM Rules, 2016 and names of Model Wards were displayed on the website of the concerned Municipal Corporations (before unification).



1.3 OA No. 519 / 2019 in the matter of news item published in "The Times of India" And whereas, vide order dated 17.07.2019, Hon'ble NGT in OA No. 519 / 2019 in the matter of news item published in "The Times of India" titled "Below mountains of trash lie poison lakes" and OA No. 386/2019 in the matter of "Centre for Wildlife and Environment Litigation" Vs "Union of India & Ors." dealt with the issue of legacy waste at the three Dumpsites at Ghazipur, Bhalswa and Okhla in Delhi.

And whereas, in the said matter the Hon'ble NGT has passed detailed order regarding disposal of 'Legacy' waste dumped at Bhalswa, Ghazipur and Okhla Dumpsites and given various directions and Hon'ble NGT directed the Municipal Corporations (before unification) to go for bio mining using trommels instead of capping of the dump sites at Bhalswa, Ghazipur and Okhla.

And whereas, as directed by the Hon'ble NGT, the Committee headed by Chief Secretary, GNCTD was constituted vide order dated 25.07.2019 and ESCROW accounts for North Delhi Municipal Council (North DMC), East Delhi Municipal Council (EDMC) and South Delhi Municipal Council (SDMC) were opened.

And whereas, in pursuance of the order dated 23.03.2020 of the Hon'ble NGT in the above mentioned case, an integrated Special Purpose Vehicle (SPV) headed by Chief Secretary was constituted vide order dated 14.07.2020 for the scientific management, processing and disposal of Legacy Waste in Delhi.

And whereas, as per the said order, a Joint Committee comprising representatives of CPCB, NEERI and IIT Delhi assessed the amount of damage to environment as Rs 449.5 crores, on the three erstwhile Delhi Municipal Councils (DMCs) due to three dumpsites in Delhi.

And whereas, Hon'ble NGT disposed of the above-mentioned case vide order dated 29.01.2021 with following directions:

*"Accordingly, we direct the NCT Delhi and the Municipal Corporations concerned to coordinate and execute the work of remediating the legacy waste dump sites for enforcing the rule of law and protection of environment and public health, expeditiously in terms of earlier orders of this Tribunal. Due care has to be taken for preventing fire accidents on the landfill sites and maintaining stability of the dumps. The Chief Secretary, Delhi, may continue to hold meetings for coordination with all the stake-holders, at least once in a month, as earlier directed to device ways and means to expedite the pending work, including coercive measures against those responsible for delay. The CPCB is at liberty to recover the compensation already assessed, with further compensation for continuing damage till compliance of law, following due process of law. The amount of recovered compensation be spent on restoration of environment in Delhi."*

And whereas, following timelines for remediation of legacy waste at three dumpsites in Delhi were earlier submitted to Hon'ble NGT on 21.01.2021 by the erstwhile 3 DMCs:

  
4

Dumpsite	Timeline for 100% remediation
Ghazipur	September, 2024
Bhalswa	June, 2022
Okhla	March, 2023

And whereas, Rs 245 Crores deposited in the three Escrow Accounts created for Bio-mining of the three Dumpsites in Delhi were released by the Urban Development Department, GNCTD to erstwhile 3 DMCs and the said amount reportedly has already been utilised but the situation has not been improved significantly.

And whereas, the time lines of 5 years given under the Rule 22 of the SWM Rules, 2016 for Bio-remediation of dumpsites is already over and only about 72.41 Lakh Ton (25.86 % of the Total Legacy Waste of 280 Lakh Ton as on July, 2019) has been bio-mined from the three Dumpsites as on 28.02.2023.

**1.4 OA No. 288 / 2022 (Case related to Fire Incidents at Ghazipur Dumpsite) and OA No. 300/2022 (Case related to Fire Incidents at Bhalswa)**

And whereas, Hon'ble NGT vide Order dated 22.04.2022 in OA No. 288 / 2022 (Case related to Fire Incidents at Ghazipur Dumpsite) and Order dated 27.04.2022 in OA No. 300/2022 (Case related to Fire Incidents at Bhalswa) constituted two Committees both headed by Justice S. P. Garg, former Judge, Delhi High Court with members from CPCB, DPCC, UD Department of GNCTD, concerned DMC, DM, DCP & DDMA.

And whereas, both the Committees headed by Justice S.P. Garg, former Judge, Delhi High Court submitted Interim Reports in above mentioned two cases before the Hon'ble NGT on 31.07.2022 (in case of Ghazipur Dumpsite) & 21.09.2022 (in case of Bhalswa Dumpsite).

And whereas, Hon'ble NGT vide order dated 11.10.2022 in the above mentioned two cases imposed Environmental Compensation of Rs 900 Crores (@ Rs. 300 per MT for 300 Lakh MT of Legacy Waste at three Dumpsites in Delhi) on the GNCTD with other directions as mentioned in the said order.

**1.5 Recent order in OA No. 606 / 2018 entitled "Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental Issues"**

And whereas, the Hon'ble NGT again took up the matters of SWM and Sewage Management in Delhi in OA No. 606 / 2018 entitled "Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental Issues" on 16.02.2023 and after hearing the Chief Secretary, GNCTD passed detailed orders.

And whereas, in the said order, Hon'ble NGT has highlighted the continued failure of the authorities in handling solid waste in spite of repeated orders including the last order dated 11.10.2022 in OA No. 300/2022, and after monitoring of the matter by the Hon'ble Supreme Court and the Hon'ble NGT in the last 27 years, and highlighted that a



paradigm shift in approach is required, with need for taking urgent measures to ensure that entirety of solid waste generated is simultaneously processed and legacy waste is remediated without any further delay, taking emergent measures.

And whereas, a Solid Waste Monitoring Committee (SWMC) of concerned authorities in Delhi headed by Hon'ble Lieutenant Governor, Delhi, with the Chief Secretary, GNCTD, as Convener has been constituted by the Hon'ble NGT vide said order dated 16.02.2023 for Solid Waste Monitoring consisting of (i) Secretaries of the Urban Development Department, Forest and Environment Department, Agriculture Department, and Finance Department of GNCTD; (ii) Vice Chairman, DDA; (iii) Secretary or his nominee of the Ministry of Agriculture, GoI; (iv) DG Forest or his nominee, MoEF&CC, GoI; (v) Secretary, Ministry of Housing and Urban Affairs or his nominee; (vi) Secretary, MoEF&CC, GoI or his nominee; (vii) Chairman CPCB, Commissioner, Municipal Corporation of Delhi (MCD); and (viii) jurisdictional District Magistrates and DCPs, as members of SWMC.

And whereas, vide the said order the abovesaid committee has been asked by the Hon'ble NGT to deal with all issues relating to SWM including setting up of new waste processing facilities, augmenting existing waste processing facilities and remediation of legacy waste sites.

And whereas, the Hon'ble NGT vide same order asked the SWMC for Solid Waste Monitoring that it may also coordinate with all other departments, to the extent necessary, and may meet physically within one week and take stock of the situation with regard to the directions of the Tribunal, extent of compliance, extent of non-compliance, proposed remedial action for compliance of law, updated plan for compliance of directions, sources of funding, utilization of ring-fenced environment compensation and more as per need, accountability for past failures, methodology for execution of the projects, timelines consistent with the spirit of orders of the Hon'ble Supreme Court and this Tribunal, and the Committee may thereafter continue to meet at least once in every week for next six months so as to achieve tangible results within the said period.

And whereas, the Hon'ble NGT also asked SWMC for Solid Waste Monitoring to consider opening separate dedicated account (including ring-fenced account), hire dedicated subject matter experts, coordinate with and take on board existing departments, agencies and stake holders, civil society, including voluntary organizations and, may also set up its website and place its proceedings on the said website for information of all concerned and also to enable public participation.

And whereas, the Hon'ble NGT further asked SWMC for Solid Waste Monitoring that the timelines prepared be shortened and adhered to with laid down penal consequences against violations, and, officers of rank of Chief Engineers, given responsibility, be named for fixing responsibility for remediation of three sites as well as setting up of waste processing facilities.



And whereas, it was mentioned by Hon'ble NGT that success of the SWMC for Solid Waste Monitoring will be viewed by outcome in terms of reduction of existing legacy waste quantum, reclamation of land and addressing the current gap in generation and treatment of waste and thus targets of the SWMC for Solid Waste Monitoring should be measurable and identifiable.

2 And whereas, keeping in provision the present status and action plan in this regard as submitted by concerned Departments / Authorities for the purpose of monitoring important parameters for effective Solid Waste Management, the Department wise action plans for solid waste management in Delhi, are at Annexures 1-19.

3 And whereas, the following decisions were taken by the SWMC for Solid Waste Monitoring w.r.t. setting up of new waste processing facilities, augmenting existing waste processing facilities and remediation of legacy waste sites and compliance with SWM Rules, 2016:

### 3.1 100% Segregation of MSW at Source

- a) New Delhi Municipal Council (NDMC) informed that segregation of 100% of MSW at source is done in all the 14 circles under its jurisdiction.
- b) Delhi Cantonment Board (DCB) informed that it achieved 100% segregation in 3 wards and should achieve 100 % segregation in remaining 5 wards by 31<sup>st</sup> July, 2023.
- c) Municipal Corporation of Delhi (MCD) informed that 50% segregation of MSW is presently being done in all the 250 wards. MCD shall achieve 75% segregation by 31<sup>st</sup> December, 2023 and achieve 100% segregation by 31<sup>st</sup> December, 2024. Ward / circle / zone wise generation of MSW is at Annexure 1 and ward/circle/zone wise timelines for ensuring 100% segregation of MSW at source along with responsible officers is at Annexure 2.
- d) Since ward-wise accountability for 100% segregation of MSW at source needs to be ensured, therefore, MCD was directed to submit ward-wise timelines and responsible officers by 15<sup>th</sup> April, 2023 to the Convener of the SWMC for Solid Waste Monitoring.

### 3.2 100% Door to Door Collection of MSW

MCD, NDMC and DCB confirmed 100% Door to Door Collection of MSW in all their wards / circles as per the SWM Rules, 2016. It was directed that 100% collection shall be continuously ensured, without fail, Ward/circle wise details of Door-to-Door Collection of MSW along with responsible officers is at Annexure 3. A performance audit shall be completed by 30<sup>th</sup> September, 2023, as detailed subsequently at para 3.8.4.

### 3.3 Closure of Dhalaos

- (i) It was informed by NDMC and DCB that there are no *dhalaos* existing in their jurisdictional areas, while at the same time *dhalaos* are still operational in MCD areas as secondary storage points, and in order to maintain a garbage free city, these points need to be discouraged for functional and aesthetic reasons.

- (ii) MCD submitted that the corporation shall ensure closure of existing 638 *dhalaos* by 31<sup>st</sup> December 2024 and some *Dhalaos* are planned to be retained for disposal of silt and street sweeping waste. The ward wise detailed timelines and responsible officers as well as number of *dhalaos* planned to be retained shall be submitted by MCD by 15<sup>th</sup> April, 2023 to the Convenor of the SWMC for Solid Waste Monitoring.
- (iii) The status of existing *dhalaos*, zone wise along with concerned officers is at Annexure 3.

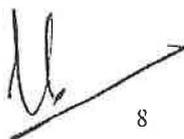
### 3.4 100 % Transportation of MSW

- (i) It was observed that before deciding the number of vehicles for collection, both primary and secondary, it is necessary to assess the amount of waste generated.
- (ii) NDMC and DCB informed that sufficient vehicles, 70 and 41 vehicles respectively, are in service with GPS facility for transportation of entire MSW generated in their respective jurisdictional areas.
- (iii) MCD informed that it is having 8324 numbers of vehicles in service presently [out of which 2650 vehicles are with Global Positioning System (GPS) facility] for transportation of MSW, which deemed sufficient by the MCD. However, it was observed that there is still a significant number of vehicles which are unmonitored through GPS. The zone wise number of vehicles without GPS facility along with timelines for installing GPS and officers responsible for the same shall be provided by MCD by 15<sup>th</sup> April, 2023 to the Convenor of the SWMC for Solid Waste Monitoring.
- (iv) Details of available vehicles and officer responsible for monitoring GPS feed of transportation is at Annexure 4.
- (v) It was decided that all Urban Local Bodies (ULBs) in Delhi shall ensure that all vehicles must mandatorily have GPS facility, and a Central Monitoring Mechanism shall also be instituted to monitor the vehicles movement and scientific disposal of MSW at designated facilities, as per SWM Rules, 2016.
- (vi) It was decided that a dashboard shall be placed in public domain for transparency and community engagement by 31<sup>st</sup> July, 2023.

### 3.5 Sorting and recovery of recyclables and processing of solid waste

#### 3.5.1 Setting up of Material Recovery Facilities (MRFs)

- (i) It was observed that facilities where non-combustible solid waste can be temporarily stored by the ULBs to facilitate segregation, sorting and recovery of various components of waste by informal sector of waste pickers or any other work force engaged for the purpose before the waste is delivered or taken up for its processing or disposal, are essential towards efficient solid waste management.
- (ii) It was also observed that at present there are 170 existing Material Recovery Facilities (MRFs) with a capacity of only 317 TPD, consisting of 156 MRFs of 253 TPD with MCD,



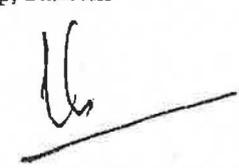
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11 MRFs of 50 TPD with DCB and 03 MRFs of 14 TPD with NDMC. Capacity utilization of these facilities is a connected parameter which needs equal attention and accountability.

- (iii) It was further observed that there is a probable gap of 3966 TPD (considering 35 % of MSW as recyclable MSW), which needs to be ascertained by the ULBs, so that sufficient MRFs are available for sorting and recovery of all the MSW generated. NDMC & DCB informed that there is no requirement of MRFs in their jurisdictional areas.
- (iv) It was further observed that all the three urban local bodies shall get a professional assessment on the requirement of MRFs completed by 30<sup>th</sup> June, 2023 as per extant rules and regulations.
- (v) Details of existing MRFs along with the responsible officers for ensuring 100% capacity utilisation is at Annexure 5.

### 3.5.2 Setting up of processing facilities:

- (i) **Existing MSW processing Facilities:** It was informed by the ULBs that presently processing facilities with a capacity of 8229 TPD is available with MCD, NDMC and DCB. Details of the existing MSW processing facilities in respective areas is at Annexure 6.
- (ii) **Proposed MSW Processing Facilities:** It was observed that setting-up of new MSW processing facilities as well as projects aiming at augmenting existing MSW processing facilities are essential to ensure 100% processing of municipal solid wastes generated and to fill up the existing processing gap. It was informed by the ULBs that an additional capacity of 6470 TPD shall be operationalized by August, 2027 by ULBs. A break up of the additional capacities so planned along with detailed project wise timelines and responsible officers is at Annexure 7.
- (iii) **Decentralized Waste Processing Facilities by Bulk Waste Generators (Generating more than 100 kg/day)** - As per the Solid Waste Management Rules, 2016, the bio-degradable waste generated by bulk waste generators shall be processed, treated, and disposed of through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body. DCB informed that there is no Bulk Waste Generator (BWG) in their jurisdictional area. NDMC listed out around 28 BWGs in their jurisdictional area, who have already installed Decentralized Waste Processing Facilities (DWPFs). MCD listed 184 BWGs and informed that they are in the process of data collection of BWGs in all of 12 zones of MCD along with status of DWPFs in such BWGs. It was decided that this data shall be provided by MCD by 30<sup>th</sup> April, 2023 to the Convenor of the SWMC for Solid Waste Monitoring.
- (iv) It was further observed that, in a nutshell, the information is deficient and all the three ULBs i.e., MCD, NDMC and DCB shall have to comprehensively inventorise all the BWGs generating more than 100kg /day in their areas such as Airport, Railway Stations, Metro Stations, ISBTs, APMCs, Gated communities, Universities/ Educational campus, Hospitals / Health Care Establishments, Hotels, Restaurants, Places of Worship, Stadium



/ Sports Complex, Govt. Departments / PSUs, etc. and ensure that they process their bulk waste generated through DWPFs set up within their premises.

- (v) A revised inventory along with details of BWGs in every Ward / circle / Zone in respective jurisdictions of the ULBs along with officers responsible for a comprehensive inventory, assessment of quantum of waste generated by these generators and status of DWPFs in their premises shall be submitted to the Convenor of the SWMC for Solid Waste Monitoring by 30<sup>th</sup> June, 2023. Preliminary details of wards / circles / zones received as of now are given at Annexure 8.

### 3.6 Legacy waste remediation

#### 3.6.1 Bio-mining of Legacy Waste at 3 Dumpsites

- (i) It was observed that the time lines of 5 years statutorily prescribed under Rule 22 of the SWM Rules, 2016 for bio-remediation of dumpsites have already been breached and only about 72.41 Lakh Ton [25.86% of the total legacy waste of 280 Lakh Ton (as on July, 2019)] has been bio-mined from the three Dumpsites as on 28.02.2023.
- (ii) It was further observed that the timelines for biomining of legacy waste have been continuously revised at various points of time and it is extremely important that the legacy waste dump sites in Delhi are remediated at the shortest possible time with clear responsibilities to curb methane gas, foul smell, and leachate and to release valuable land occupied by such sites.
- (iii) It was also observed that at present 49 trommels of 25,000 TPD capacity are operational at 3 dumpsites. Accordingly, it was decided that MCD shall engage additional 10 trommels (5,200 TPD capacity) by 30<sup>th</sup> June, 2023. But to achieve the 100% biomining targets within timelines, it was also decided that MCD should assess realistically the number of trommels required to be engaged and indicate dumpsite wise numbers of trommels required to complete bio mining, the numbers of which shall be submitted by 15<sup>th</sup> April, 2023 to the Convenor of the SWMC for Solid Waste Monitoring.
- (iv) MCD submitted that bio-mining of legacy wastes would be completed by May, 2024. Details of the officers responsible for achieving 100% biomining within timelines are at Annexure 9.
- (v) Hon'ble NGT vide order dated 16.02.2023 directed that the timeline of May 2024 be further shortened, and accordingly it was decided that MCD should complete a fresh scrutiny of the timelines and assessment of available legacy waste in dumpsites including fresh waste dumped as on 28.02.2023 duly reflecting the concerns of Hon'ble NGT in the said order as well as corresponding resources required, and submit a report on the same by 15<sup>th</sup> April, 2023 to the Convenor of the SWMC for Solid Waste Monitoring.



### 3.6.2 Disposal / Utilization of Inert, C&D waste, and RDF generated from Bio-mining of Legacy Waste

- (i) One of the crucial links in management of remediation work based on bio-mining and bio-remediation is the utilization and disposal of rejects like inert, RDF, and stabilized bio-earth. Segregated fractions and components shall be safely utilized and disposed.
- (ii) It was informed by MCD that inert amounting to 55-75% (estimated) of entire legacy waste shall be generated out of biomining. MCD was accordingly directed to ensure 100% disposal/ utilization of inert generated from Bio-mining of Legacy Waste including the legacy waste dumped below the ground level through NHAI, CPWD, PWD and other construction agencies including MCD. Details of disposal / utilization of inert material to be generated and responsible officers are at Annexure 10.
- (iii) It was informed by MCD that C&D waste amounting to 10-20% (estimated) of entire legacy waste shall be generated out of biomining. MCD was accordingly directed to ensure 100% disposal/ utilization of C&D Waste generated from Bio-mining of legacy waste through NHAI, CPWD, PWD and other construction agencies including MCD. Details of disposal / utilization of C&D Waste to be generated and responsible officers are at Annexure 11.
- (iv) It was informed by MCD that RDF amounting to 05 - 20% (estimated) of entire legacy waste shall be generated out of biomining. MCD was accordingly directed to ensure 100% utilization of RDF generated from Bio-mining of Legacy waste through existing Waste to Energy Plants in Delhi & in Neighbouring States and Cement Factories etc. Details along with responsible officers are at Annexure 12.

### 3.6.3 Treatment of Leachate generated from 3 Dumpsites

- (i) It was observed that there is no provision presently for treatment of leachate generated from three dumpsites in Delhi, and that Hon'ble Courts consistently pointed out that leachate should be controlled and treated scientifically.
- (ii) It was therefore decided that MCD should ensure treatment of leachate as per prescribed standards by providing sufficient capacity of leachate treatment facility. Details regarding quantity of leachate discharged and Leachate Treatment Plants (LTP) (in KLD) sufficient to treat the entire leachate generated at the dumpsites, along with the completion timelines and responsible officers be submitted by MCD by 30<sup>th</sup> April, 2023 to the Convenor of the SWMC for Solid Waste Monitoring.

### 3.6.4 Prevention of Fire Incidents at Dumpsites

- (i) It was decided that MCD shall take necessary action for prevention of fire Incidents at the three Dumpsites and ensure that there is no fire incident in future particularly in summer season as per the recommendations of the Joint Committee Headed by Hon'ble Justice (Retd) Sh. S.P. Garg and orders passed by the Hon'ble NGT in OA No. 300 / 2022 and OA No. 288 / 2022.



- (ii) It was further observed that a hotter than normal summer is predicted by IMD during this year, therefore, MCD shall duly factored in the same while taking the above mentioned action.
- (iii) Details of preventive measures (CCTV Cameras, Fire Tenders/ Water Tankers/ Manpower for vigilance etc.) available in place and proposed along with responsible officers is at **Annexure 13**.

### 3.6.5 Existing and Proposed Engineered Sanitary Land Fill

- (i) It was observed that at present there is only one operational Engineered Sanitary Landfill at Bawana for final disposal of inerts of WtE/processing facilities and construction of the second Engineered Sanitary Land Fill facility is under progress at Tehkhand.
- (ii) It was decided that MCD shall complete commissioning of the Tehkhand facility by 31<sup>st</sup> July, 2023.
- (iii) Details and responsible officer are at **Annexure 14**.

### 3.7 Management of Other Wastes

#### 3.7.1 100% Collection, Transportation & Disposal of Domestic Hazardous Waste and Sanitary Waste

- (i) It was observed that around 34.5 TPD of **Domestic Hazardous Waste** is being generated in Delhi which is around 0.3 % of MSW generation. As per Rule 15(j) of the Solid Waste Management Rules, 2016 safe storage and transportation of domestic hazardous waste to hazardous waste disposal facility shall be ensured by ULBs.
- (ii) NDMC informed that they have system of collection for Domestic Hazardous Waste and Sanitary waste on daily basis during day-to-day collection through compartmentalized vehicles in each sanitation circles and that Dry waste is further segregated at WTE plant.
- (iii) DCB informed that 100% Sanitary and Bio-medical waste is handed over to a Common Biomedical Waste Treatment Facility (CBWTF) for disposal and not to hazardous waste disposal facility. Timelines for 100% Collection, Transportation & Disposal of Domestic Hazardous Waste at the Treatment, Storage and Disposal Facility (TSDF) for Hazardous Waste at Bawana is 31<sup>st</sup> July, 2023.
- (iv) It was decided that MCD, NDMC and DCB shall ensure that 100% collection, transportation and disposal of domestic hazardous waste and sanitary waste shall be done as per the provisions of the SWM Rules, 2016 and necessary arrangements be made in this regard for disposal of sanitary and bio-medical waste at CBWTF and other domestic hazardous waste at the TSDF for Hazardous Waste at Bawana by 31<sup>st</sup> July, 2023.
- (v) Zone/ Ward / Circle Wise details of quantum of Sanitary Waste and Domestic Hazardous Waste generation and Timelines for 100% Collection, Transportation & Disposal of Sanitary Waste and Domestic Hazardous Waste at the designated Authorised Facilities in Delhi along with the responsible officers is at **Annexure 15**.



**3.7.2 100 % Collection, Transportation & Disposal of Street Sweepings and Silt Removed / Collected from the Surface Drains**

- (i) ULBs informed that 429 TPD of Street Sweepings, including MRS dust and drain silt, is generated in Delhi, which is currently been disposed at the three dumpsites, Okhla and Badarpur by MCD, NDMC and DCB respectively. Since street sweeping or dust and silt removed from the surface drains are "inerts" which are not bio-degradable, recyclable or combustible; their disposal needs to be planned accordingly.
- (ii) It was decided that ULBs shall ensure 100 % Collection, Transportation & Disposal of Street Sweepings and Silt Removed / Collected from the Surface Drains strictly as per the provisions of the SWM Rules, 2016 and make necessary arrangements in this regard, especially disposal. Ward/Circle/Zone wise timelines shall be submitted by local bodies by 30<sup>th</sup> April, 2023 to the Convenor of the SWMC for Solid Waste Monitoring.
- (iv) Ward/Circle/Zone wise details of quantum of Street Sweepings and Silt Removed / Collected from the Surface Drains along with the responsible officers is at Annexure 16.

**3.7.3 100 % Collection, Transportation & Recycling/Processing of Plastic Waste**

- (i) It was observed that 1113.2 TPD of plastic waste is generated in Delhi which is about 10% of MSW generation. NDMC (9.25 TPD) and DCB (4 TPD) are recycling/ processing 100% of plastic waste generated in their area of jurisdiction, whereas MCD is recycling / processing only 78% of plastic waste generated (about 858 TPD of 1100 TPD). Therefore, it was decided that MCD shall ensure 100 % processing / recycling of plastic waste by June, 2024.
- (ii) It was further decided that MCD should effectively ensure 100% Collection, Transportation, recycling/ processing of Plastic Waste in its area of jurisdiction as per the provisions of the Plastic Waste Management Rules and SWM Rules, 2016 and make necessary arrangements in this regard.
- (iii) Details of ward/ circle/ zone wise quantum of plastic waste generation, collection, transportation & recycling / processing / gaps in Delhi and timelines for 100% processing / recycling of plastic waste along with the responsible officers is at Annexure 17.

**3.7.4 100% Collection, Transportation & Recycling/Processing of Dairy Waste**

- (i) It was observed that as per the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" by Central Pollution Control Board (CPCB), July, 2020, local bodies should carry out inventory of the dairy farms and gaushalas located in their jurisdiction in the modified inventory proforma of abovesaid guidelines, and the same should be updated and shared with the concerned State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) on annual basis (calendar year wise).
- (ii) NDMC and DCB informed that there is no dairy functioning in their jurisdictional area.
- (iii) It was observed that MCD lacks comprehensive data on dairy farms and gaushalas and thus should carry out complete inventory of the dairy farms and gaushalas located in their

  
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jurisdiction in the modified inventory proforma of abovesaid guidelines within 30<sup>th</sup> June, 2023 and submit an action plan, including zone wise details of quantum of dairy waste generation, collection, transportation & processing / disposal in Delhi, and timelines for 100% collection, transportation & processing of dairy waste in Delhi along with the responsible officers to the Convener of the SWMC for Solid Waste Monitoring by 31<sup>st</sup> July 2023.

### 3.7.5 100% Collection, Transportation & Processing/ Disposal of Horticultural Waste

- (i) It was reported by NDMC & DCB that around 10.6 TPD of horticultural waste is generated under their jurisdiction and that NDMC (6.6 TPD) and DCB (4 TPD) are processing 100% of the horticultural waste generated in their respective areas of jurisdiction.
- (ii) It was informed that the horticultural waste generated in MCD area is reported as 3 TPD, which prima-facie appears to be erroneous and hence it was decided that MCD shall reassess and submit actual figures on the zone wise quantum of horticulture waste generated and their action plan zone wise for 100% collection, transportation, processing of horticultural waste in their area of jurisdiction as per the provisions of the SWM Rules, 2016 by 30<sup>th</sup> April, 2023 to the Convener of the SWMC for Solid Waste Monitoring.
- (iii) Ward/circle wise details of horticultural waste generation, collection, and processing in NDMC and DCB along with the responsible officers is at **Annexure 18**.

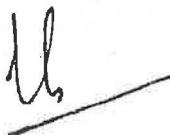
### 3.7.6 100 % Collection, Transportation & Processing/Disposal of Slaughter House Waste

- (i) It was reported by MCD and DCB that around 4.77 TPD of slaughter house waste [Buffaloes Goats, Poultry, Fisheries etc.] is generated in Delhi. There is no slaughter house waste been generated in NDMC area, whereas DCB and MCD (0.075 TPD and 4.7 TPD respectively) are processing 100% slaughter house waste generated in their areas of jurisdiction.
- (ii) Details of slaughter house waste generation, collection, and processing along with officers responsible for collection, transportation & processing / disposal as per environmental norms is at **Annexure 19**.

### 3.8 Other decisions taken by SWMC for Solid Waste Monitoring

#### 3.8.1 Meetings of the SWMC for Solid Waste Monitoring

SWMC for Solid Waste Monitoring decided that an alternate weekly meeting may be chaired by the Chief Secretary / Convener of SWMC for Solid Waste Monitoring (physical-cum-virtual meeting) and that Hon'ble Lt. Governor will take fortnightly meeting (physical meeting only).



### 3.8.2 Assessment of Solid waste generation

- (i) It was observed that the quantum of solid waste generation reported by MCD remained about 11000 TPD since 2020 and has not been re-assessed regularly as per guidelines of Swachh Bharat Mission.
- (ii) Therefore, it was decided that assessment and characterisation of wastes should be conducted by all ULBs by 31<sup>st</sup> July, 2023 in order to optimise processing and reduce materials disposed in the landfill. Waste quantification assessment on a regular basis, would be an important indicator for monitoring the collection efficiency of the ULB. During assessment, the solid waste generation in respective areas of ULBs in terms of various types of solid waste mentioned in the SWM Rules, 2016 shall form the basis of assessment.
- (iii) It was also decided that a portal / website to be put in place showing daily generation, collection, recycling, processing, and disposal at SLF/Dumpsite of MSW by 30<sup>th</sup> June, 2023, and link of the same shall be made available to public consumption and encourage community participation. The online feed shall also be made available to Urban Development Department of GNCTD, DPCC and CPCB.

### 3.8.3 Computerised weighing of MSW

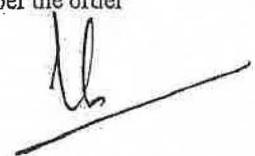
- (i) It was observed that the tipping fee, wherever payable to the concessionaire / operator of the facility, will not only be relatable to the quantum of waste supplied to the concessionaire / operator but also to the efficient and regular functioning of the plant.
- (ii) Therefore, it was decided that daily quantum of MSW supplied to the concessionaire / operator of processing facilities (WtEs, compost plants, etc.) shall be properly weighed through computerised weighing machines which should be connected to the online system of the concerned departments and local authorities mandatorily, including Urban Development Department and DPCC.

### 3.8.4 Third Party Audit of solid waste management and compliance with the SWM Rules, 2016.

- (i) It was decided that MCD, NDMC and DCB shall also carry out Third Party Audit of Solid Waste Management, including segregation (waste types as per SWM Rules, 2016), collection, transportation, recycling, processing and disposal at SLF/dumpsite and compliances with the SWM Rules, 2016 through an independent and reputed expert agency in field of environment / solid waste management.
- (ii) It was further decided that MCD, NDMC and DCB shall award the work within a fortnight and shall complete the audit by 30<sup>th</sup> September, 2023.

### 3.8.5 Use of reclaimed land occupied by legacy waste sites

It was decided that reclaimed land occupied by legacy waste sites shall be used as per the order dated 16.02.2023 of Hon'ble NGT in OA No. 606/2018 and briefed below:



- (i) One-third of land occupied by legacy dump sites (on reclamation) needs to be reserved for dense forest and in the process of afforestation, Compensatory Afforestation Fund Management and Planning Authority (CAMPA) Funds can be utilized in accordance with the provisions of Compensatory Afforestation Fund Management and Planning Authority Act, 2016 (CAMPA Act).
- (ii) Further, one-third of reclaimed land out of the said dump site needs to be reserved for integrated waste management facilities.
- (iii) Remaining one-third of reclaimed land can be used for any other purpose, consistent with the above purposes, including a part of it being utilized for monetizing, if funding is required for tackling the legacy waste.
- (iv) It may not be necessary to search for new lands for waste processing facilities if facilities are set-up at on reclaimed land.

It was, therefore, decided that MCD, DDA, and Forest Department shall take necessary advance action for proper utilization of the reclaimed land and submit detailed prospective Action Plan along with timelines and Nodal Officer for implementation of the Action Plan within a months' time to the Convenor of the SWMC for Solid Waste Monitoring.

#### 3.8.6 Assessment of construction and demolition waste generated:

- (i) It was observed that the quantum of construction and demolition (C&D) waste generated in Delhi as per the annual report of 2021-22 is about 3500 TPD which is almost same since 2019. As per the C&D Waste Management Rules, 2016, local bodies shall keep track of the generation of C&D waste within its jurisdiction and establish a data base and update once in a year.
- (ii) Since it is very essential that regular assessment of C&D waste generated is done using up to date waste quantification methodologies through expert institution reputed in the field, so that entire generation in Delhi is effectively processed and the serious problems posed by unprocessed C&D waste is addressed holistically particularly in residential, institutional, industrial or commercial construction hotspots, therefore, it was decided that all ULBs shall reassess quantum of C&D waste being generated in their respective areas and submit an action plan according within a months' time to the Convenor of the SWMC for Solid Waste Monitoring.

#### 3.8.7 Solid Waste Management in Industrial Areas

- (i) It has been observed that Solid Waste Management in Industrial Areas (planned industrial areas as well as redevelopment industrial areas) is not being addressed properly due to lack of clarity in the Solid Waste Management Rules, 2016 particularly the management of general solid waste (other than hazardous waste, e-waste, battery waste etc.) generated from the industries operating the various industrial areas in Delhi and the agency responsible for management of general solid waste.



- (ii) SWMC for Solid Waste Monitoring decided to constitute a Committee under the chairmanship of Commissioner of Industries, GNCTD and consisting of MD, DSIIDC, Commissioner, MCD, Divisional Commissioner, Revenue Department and Secretary, Urban Development as member convener to look into the various issues related to general solid waste (other than hazardous waste, e-waste, battery waste etc.) management in industrial areas and the agency responsible for proper management of solid waste in the industrial areas.

The committee shall submit its report along with recommendations to the convener of SWMC for Solid Waste Monitoring by 30<sup>th</sup> April, 2023.

**3.8.8 Monitoring of projects through Delhi's e-Samiksha Dashboard - SWMC for Solid Waste Monitoring** also decided that IT Department of GNCTD shall add all the above-mentioned actionable points on Delhi's e-Samiksha Dashboard for the purpose of monitoring. It was further decided that such Dash Board shall be made operational within a fortnight.

**3.8.9 Committee to identify and hand over land to ULBs**

SWMC for Solid Waste Monitoring decided to constitute a Committee under Chairmanship of Divisional Commissioner, Revenue Department of GNCTD, consisting of Pr. Secretary, Environment and Forest; VC, DDA; Commissioner MCD with Secretary, Urban Development as member convener to resolve all land related matters (like identification and handing over land to ULBs for setting up of material recovery and processing facilities, etc.). This Committee shall ensure identification and handing over the requisite land parcels to ULBs, as the case may be, by 30<sup>th</sup> April, 2023.

**3.8.10 Campaign for Awareness and Involvement of Public**

- (i) SWMC for Solid Waste Monitoring decided that the MCD, NDMC, DCB and Environment Department of GNCTD shall initiate an IEC campaign for awareness as well as involvement of the public at large in this initiative to manage solid waste sustainably.
- (ii) A detailed IEC plan in this regard including an annual calendar of IEC activities shall be submitted by all agencies to the Convener of this SWMC within a fortnight, including mechanisms for implementation and monitoring of IEC identifying the key behaviours in segregation of solid waste; messages to be used for these key behaviours; stakeholder groups to be addressed; the medium through which these messages will be conveyed; and influencers who will communicate these messages, employing an appropriate channel mix of mass media, print, outdoor publicity, capacity building/awareness workshops, competitions, and digital media.
- (iii) It was also decided that Special Task Forces (STFs) for each District constituted by Environment Department, GNCTD vide office order dated 20.03.2020 for awareness generation as well as community engagement, headed by concerned ADMs, shall create awareness regarding all aspects of solid waste management by involving educational, religious and social organizations including local eco-clubs.

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- (iv) It was further decided that office of the Divisional Commissioner shall compile monthly reports and submit the same regularly to the Convener of the SWMC for Solid Waste Monitoring.

#### 3.8.11 Enforcement of byelaws

- (i) It was observed that State Policy and Solid Waste Management Strategy for Delhi has been notified by Urban Development Department, GNCTD on 03.11.2017. Further, Byelaws for Solid Waste Management have already been notified on 15.01.2018 in respect of all the ULBs (MCD, NDMC and DCB) in Delhi. However, provisions of these bye laws are yet to be enforced by the ULBs in their area of jurisdiction.
- (ii) Therefore, SWMC for Solid Waste Monitoring decided that the Secretary, Urban Development Department, GNCTD shall ensure enforcement of these bye laws by the ULBs and submit monthly reports only in digital mode (first week of every month) in this regard to the Convener of the SWMC for Solid Waste Monitoring.

#### 3.8.12 Responsibilities and Liabilities

To ensure clarity in ownership of work, clear responsibilities, complete adherence to deadlines and the accountability of officers directly dealing with it, it was decided that the Nodal officers with respect to each project shall be personally responsible for ensuring completion of the project within the above-mentioned timelines, and any failure of such nodal officer to ensure execution of the projects / works / responsibilities within the timeline will make such nodal officer liable for disciplinary as well as criminal proceedings for wilful disobedience of the orders passed by the Hon'ble Courts, the SWMC for Solid Waste Monitoring and also for criminal disregard towards their failure to discharge their constitutional obligation to the citizens to provide clean environment by effective solid waste management in Delhi.

#### 3.8.13 Setting up of Secretariat of SWMC for Solid Waste Monitoring

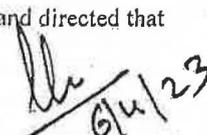
- (i) It was observed that Hon'ble NGT asked SWMC for Solid Waste Monitoring to consider opening separate dedicated account (including ring-fenced account), hire dedicated subject matter experts, coordinate with and take on board existing departments, agencies and stake holders, civil society, including voluntary organizations and, may also set up its website and place its proceedings on the said website for information of all concerned and also to enable public participation.
- (ii) It was therefore decided to set-up a Secretariat of SWMC for Solid Waste Monitoring so that appropriate measures in a timely manner can be taken up by the SWMC for Solid Waste Monitoring and for this purpose it was decided that DPCC shall engage at least three personnel (not below the rank of Joint Secretary to the GNCTD / Under Secretary to the Govt. of India – Level 11 post under 7<sup>th</sup> CPC) within a months' time and that further manpower including consultants and young professionals may be engaged by DPCC through Broadcast Engineering Consultants India Limited (BECIL), a Govt. of India Enterprise under the Ministry of Information and Broadcasting, or any other agency of the Government of NCT of Delhi.



- (iii) It was also decided that DPCC shall engage 2 electric four wheelers and 4 electric two wheelers to constitute dedicated mobile monitoring teams with in-vehicle monitoring and tracking systems for enhanced capabilities in terms of efficient mobility for monitoring purposes.

#### 4 Order

Now, therefore, the SWMC for Solid Waste Monitoring ordered accordingly and directed that a copy of this order be also placed before Hon'ble NGT.

  
(Naresh Kumar)

Chief Secretary, Govt. of NCT of Delhi  
Convenor of SWMC for Solid Waste Monitoring

Enclosures: As above

Copy for taking necessary action to:

1. Chairman, Delhi Pollution Control Committee, 5<sup>th</sup> Floor, Delhi Secretariat.
2. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi.
3. Secretary, Department of Information Technology, Govt. of NCT of Delhi, 9<sup>th</sup> Floor, Delhi Secretariat.
4. Principal Secretary (Environment & Forest), Govt. of NCT of Delhi, 6<sup>th</sup> Floor, Delhi Secretariat.
5. Principal Secretary (PWD), Govt. of NCT of Delhi, 5<sup>th</sup> Floor, Delhi Secretariat.
6. Pr. Secretary, Irrigation & Flood Control Deptt. Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi.
7. Chairman, New Delhi Municipal Council, Palika Kendra, New Delhi.
8. Pr. Secretary (Revenue) cum Divisional Commissioner, Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi.
9. Commissioner, Municipal Corporation of Delhi, 9<sup>th</sup> Floor, Dr. S.P.M Civic Center, JLN Marg, Delhi.
10. Commissioner of Industries, Govt. of NCT of Delhi, 419, Udyog Sadan, FIE Patparganj, Delhi.
11. Pr. Secretary, Urban Development Department, Govt. of NCT of Delhi, 9<sup>th</sup> Floor, Delhi Secretariat.
12. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi.
13. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar, Delhi Cantt. Delhi.
14. Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi

Copy for information to:

1. Pr. Secretary to Hon'ble Lt. Governor, Govt of NCT of Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Govt of NCT of Delhi.
3. Secretary to Hon'ble Minister (Environment & Forests), Govt of NCT of Delhi.

4. Secretaries to Hon'ble Ministers, Govt. of NCT of Delhi.
5. Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi.
6. Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi.
7. Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhavan, Dr. Rajendra Prasad Road, New Delhi.
8. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana Azad Road, New Delhi.
9. Chairman, National Highways Authority of India (NHAI), Dwarka, New Delhi.
10. Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi.
11. Commissioner of Police, Delhi: Police Headquarters, Jai Singh Road, New Delhi.
12. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi.
13. Pr. Secretary, Finance Department, Govt. of NCT of Delhi, 4<sup>th</sup> level, Delhi Secretariat, I.P. Estate, Delhi.
14. Pr. Secretary Cum Development Commissioner, Development Department, Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi.
15. Directorate General, Central Public Works Department, Ministry of Housing and Urban Affairs, GoI, Nirman Bhawan, New Delhi.
16. Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi.
17. All District Magistrates of 11 Revenue Districts in Delhi.
18. All DCPs, Govt. of NCT of Delhi.

  
6/11/23  
(Naresh Kumar)

Chief Secretary, Govt. of NCT of Delhi  
Convenor of SWMC for Solid Waste Monitoring

## MUNICIPAL CORPORATION OF DELHI

FCTS report

## Zone Wise Details of Fixed Compactor Transfer Station (FCTS)

As on 30.06.2025

S.No.	Zone	No. of operational FCTS	No. of FCTS under construction					No. of new proposals	Remark
			Civil Work in progress	Electrical connection			Held up /yet to start/ site not identified hinderance		
				Available	Applied	Not applied			
1	Central	20	0	18	0	0	0	0	Civil work of 02 FCTS completed and machinery not installed
2	South	38	4	0	0	0	0	9	
3	West	40	5	0	5	0	0	0	
4	Najafgarh	24	0	0	0	0	1	5	For new proposals Letters issued to concerned agencies for Handing over the Land
5	Rohini	28	0	0	0	0	1	16	
6	Civil Line	25	0	0	0	0	0	3	
7	City-S.P	18	0	0	0	0	0	0	
8	Karol Bagh	13	0	0	0	0	0	1	1 fcts under construction cremation ground pahrganj
9	Keshav Puram	37	0	0	0	0	0	0	
10	Narela	18	1	0	1	0	0	1	
11	Shahdara (South)	23	0	0	0	0	0	3	02 budget slips awaited
12	Shahdara (North)	25	0	0	0	0	0	7	
Total		309	10	18	6	0	2	45	

No. of Operational FCTS: 309

No. of New Proposal : 45

No. of FCTS under Construction : 10